

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (a) and (b). Technology for design of sullage treatment plants to ensure processing of sullage for pollution free use in agriculture is already available and is being used.

(c) It consists of primary treatment to remove solids and secondary treatment to reduce Biochemical Oxygen Demand.

(d) Does not arise.

Transfer of Technology between India and U. S. A.

2483. **SHRI INDRAJIT GUPTA :** Will the Minister of **EXTERNAL AFFAIRS** be pleased to state :

(a) the specific agreements concluded so far under the Memorandum of understanding between India and USA for transfer of high technology; and

(b) the foreign exchange cost of such agreements ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) A Memorandum of Understanding (MOU) on technology transfer was concluded between the Government of India and the Government of the United States of America in November, 1984. The Implementation Procedures of the MOU were finalised in May, 1985.

(b) The arrangement provides for the transfer of advanced technology, which would involve payment in foreign exchange depending on the material or items to be imported.

Freedom Fighters Pension to Personnel of Malabar Special Police

2484. **SHRI MULLAPPALLY RAMACHANDRAN :** Will the Minister of **HOME AFFAIRS** be pleased to state :

(a) whether the Central Government have received any representation from the Government of Kerala requesting inclusion of M. S. P. (Malabar Special Police) personnel who participated in the freedom struggle for receipt of freedom fighters' pension;

(b) whether any decision has been taken by the Government to sanction pension for the said freedom fighters; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P. A. SANGMA) : (a) Yes, Sir.

(b) No, Sir.

(c) Question does not arise.

Incentives to Promotees of Inter-caste Marriage

2485. **SHRI K. S. RAO :** Will the Minister of **HOME AFFAIRS** be pleased to state: whether Government propose to introduce any scheme for giving incentives to people promoting inter-caste; inter-religion and inter-region marriages ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : Some of the State Governments like Bihar, Rajasthan, West Bengal, Goa-Daman and Diu and Karnataka, already, have schemes to promote inter-caste marriages. However, Central Government does not have any such proposal under consideration at present.

Spying through Animals by Pak

2486. **SHRI DHARAM PAL SINGH MALIK :**
SHRI SUBHASH YADAV :
SHRI M. RAGHUMA REDDY :
SHRI V. SOBHANADREESWARA RAO :
SHRI MANIK REDDY :

Will the Minister of **EXTERNAL AFFAIRS** be pleased to state :

(a) whether Government have seen the news item appearing in the 'Jai Hind' dated 13 October, 1985 published from Rajkot

wherein it has been stated that Pakistan is spying through animals and taking photos of vital installations by sophisticated cameras fitted with animals; and

(b) if so, the action taken by Government in regard thereto ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) and (b). Available evidence does not confirm that there is any truth in this news item. However, Government, continues to keep a vigil on the borders to prevent spying.

Condition of Civilian Palestinians in West Bank and Gaza Territories Occupied by Israel

2487. SHRI PRIYA RANJAN DAS MUNSI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether India has called upon Israel to stop all repressive measures against the civilian Palestinian population in occupied territories in the West Bank and Gaza;

(b) if so, the details thereof;

(c) what is the response from Israel in this regard;

(d) the present situation and the condition of civilian Palestinians in the territories occupied by Israel in the West Bank and Gaza; and

(e) names of the other countries who have supported India's stand in the matter.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) and (b). Yes Sir, India has always strongly condemned Israeli occupation of Palestinian and other Arab territories and for its persistent acts of repression against the Palestinian and Arab populations living in the occupied territories.

(c) and (d). Israel continues to defy the appeals of the international community and the relevant UN resolutions calling for an

end to these repressive activities. The present situation and the conditions of civilian Palestinians in the occupied territories remain unchanged.

(e) Almost all countries including all non-aligned countries have supported the Indian stand. The Special Committee to investigate Israeli practices, affecting the human rights of the population of the occupied territories, adopted seven resolution on this subject at the 40th General Assembly Session.

A statement indicating break-up of the co-sponsoring countries for each of these resolutions is given below.

Statement

Report of the Special Committee to investigate Israeli Practices affecting the human rights of the population of the occupied territories :

Resolution

No. L. 8 : Afghanistan, Algeria, Bahrain, Bangladesh, Cuba, Democratic Yemen, Djibouti, Egypt, India, Indonesia, Iraq, Kuwait, Lebanon, Madagascar, Malaysia, Mali, Mauritania, Morocco, Nicaragua, Pakistan, Qatar, Saudi Arabia, Senegal, Sudan, Syria, Tunisia, U. A. E. and Yemen.

-do- L. 9. Afghanistan, Bangladesh, Cuba, Egypt, India, Indonesia, Kuwait (on behalf of Arab States), Madagascar, Malaysia, Mali, Nicaragua, Pakistan, Qatar and Senegal.

-do- L. 10. Afghanistan, Bangladesh, Cuba, Egypt, India, Indonesia, Kuwait (on behalf of Arab States), Madagascar, Malaysia, Mali, Nicaragua, Pakistan, Qatar and Senegal.

-do- L. 11. Afghanistan, Bangladesh, Cuba, Egypt, India, Indonesia, Kuwait (on behalf of Arab States), Madagascar, Malaysia, Mali,